

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 769 of 1996
M.A. No. 797 of 1996
M.A. No. 1008 of 1997

(3)

New Delhi, dated the 24th July, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri A. Jacob,
S/o Shri C. Jacob,
Head Clerk
Under Loco Foreman,
Northern Railway,
Ambala.
2. Shri Netra Pal Singh,
S/o Shri Kale Singh,
Head Clerk
Under Loco Foreman,
Northern Railway,
Bhatinda.
3. Shri Baboo Singh,
S/o Shri Ram Singh,
Clerk,
Under Loco Foreman,
Northern Railway,
Ambala Cantt.
4. Shri Battulal Meena,
S/o Shri Umrao Meena,
Clerk,
Under Loco Foreman,
Northern Railway,
Bhatinda. APPLICANTS

(By Advocate: Shri B.S. Mainee)

VERSUS

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Divl. Railway Manager,
Northern Railway,
Ambala Cantt. RESPONDENTS

(By Advocate: Mrs. B. Sunita Rao)

A

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicants pray for a direction to Respondents to assign seniority to them from the date of their ad hoc promotion and consequential benefits of further promotions to the post of Senior Clerks/Head Clerks in accordance with their seniority from the date of their ad hoc promotion.

2. We have heard applicants' counsel Shri Maine and Respondents' counsel Mrs. B. Sunita Rao.

3. From the material on record it appears that applicants before us had filed O.A. No.1040/90, which after hearing was disposed of by judgment dated 20.10.94. In that judgment it appears that due to inadvertance, the names of the four applicants in the present O.A. were not included.

4. After inspecting the record of O.A. No.1040/90 both counsel state, and we are also satisfied, that the four applicants before us in the present O.A. namely -

S/Shri

- (a) A. Jacob
- (b) Netra Pal Singh
- (c) Baboo Singh and
- (d) Battulal Meena

were indeed signatories of O.A. No. 1040/90 and under the circumstances the aforesaid judgment dated 20.10.94 should cover the present applicants also.

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5. Under the circumstances the present O.A. No. 769/96 succeeds and is allowed and Respondents are directed to extend the benefits granted to the applicants ~~applicants~~¹ in O.A. No. 1040/90 by the aforesaid judgment dated 20.10.94 to the present applicants also.

6. This O.A. stands disposed of accordingly. No costs.

Lakshmi Swaminathan

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)
/GK/

S.R. Adige

(S.R. ADIGE)
Member (A)